

BY CIRCULATION

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

Allahabad this the 27<sup>th</sup> day of February 2003.

Review Application No. 03/2003

IN

ORIGINAL APPLICATION No. 595/99

HON. MAJ GEN K.K.SRIVASTAVA, MEMBER(A)

HON. MR. A.K.BHATNAGAR, MEMBER(J)

Kuldeep Kumar ...Applicant

Versus

Union of India & Ors. ....Respondents.


C/Rev. :- Shri Sudama Ram

O R D E R

HON. MAJ GEN K.K.SRIVASTAVA, MEMBER(A)

This Review Application has been filed on 9-1-2003 alongwith two applications against the order dated 23-8-2002 passed in O.A No. 595/99. M.A 146/03 is for listing the Review Application for hearing. Since the present Review Application is being decided under circulation rules, no order is required to be passed on this application and the M.A is accordingly rejected.

M.A 147/03 is for condoning the delay in filing R.A. The ground taken by the applicant for delay in filing Review is that he came to know <sup>in g/h</sup> ~~at~~ the two cases decided by the Tribunal of Ahmedabad Bench in O.A 201/97 in case of Shri Gurnam Singh G.Deora Versus Union of India & Ors and also the order of this Tribunal dated 27-5-02 passed in O.A 1416/99 during the last week of December, 2002. The knowledge of the judgments do not give cause of action. However, in the interest of justice the delay is condoned.



2. The applicant has sought for review of the order dated 23-8-2002 in O.A No. 595/99. The ground taken by the applicant are that the Apex Court Judgment in Union of India and others Versus M.Bhaskar is not applicable and also that the applicant's case is squarely covered by the order of Ahemedabad Bench of this Tribunal dated 17-1-2002 passed in O.A 201/97 Gurnam Singh G.Deora Versus Union of India and Others and also the order of this Tribunal dated 27-5-2002 passed in O.A 1416/99. These grounds are for challenging the judgment on merits which cannot be a ground for review. We do not find any error apparent on the face of the record.

3. For the reasons stated above we do not find any merit in the present review petition. The same is dismissed under circulation rules.



Member (J)



Member (A)

Madhu/